respectively are admissible for eligible beneficiaries belonging to Economically Weaker Section (EWS)/ Lower Income Group (LIG), Medium Income Group-I (MIG-I) and Medium Income Group-II (MIG-II) respectively.

## Water wastage from over head tanks in DDA flats

2783. SHRI P. BHATTACHARYA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- whether there is daily massive water wastage from overhead tanks during the last four years in Sector 23B DDA Flats Dwarka everyday and what steps have been taken by DDA;
- (b) whether Jal Board is not interested to take over as per their policy Ground Plus-Four, if so, the measures steps taken by Government in future, the details thereof; and
- whether there is any plan to raise the bill for the water from allottees by DDA in future, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Delhi Development Authority (DDA) has informed that the Resident's Welfare Association (RWA) has reported about some wastage of water from these overhead tanks provided in flats in sector 23B Dwarka. DDA has further informed that the individual allottees are responsible for the upkeep and maintenance of overhead tanks and the residents are sensitized from time to time to avoid over flow from their overhead tanks.

- (b) Delhi Jal Board (DJB), Government of National Capital Territory of Delhi (GNCTD) has informed that as per policy, it does not take over services of multi storied buildings. As per its approved scheme, DJB provides only bulk water connection and the water supply services including underground, reservoir and boosting arrangements shall be done by the developing agency and this agency is also responsible for maintaining the internal distribution system and supply of water at adequate pressure.
- DDA has informed that the water meter reading of individual flats has been taken and raising of bills in process.

## P-1 zone villages under DDA Land Pooling Policy

2784. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the names of villages of P-l zone in Delhi proposed under the Land Pooling Policy of DDA;

- whether sector delineation has not been done for Zones P-l yet and web portal of Land Pooling Policy (LPP) of DDA has not opened registration of land for this zone;
  - if so, the reasons therefor; and

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whether Government would instruct the authorities concerned to expedite the process of P-1 zone in a time bound manner so that sector delineation process of P-1 zone is done by DDA and included on web portal for registration of land?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) As per the Master Plan for Delhi (MPD)-2021, Zone P-l does not have urbanisable area, and hence, it was not included for the Land Pooling Policy. Delhi Development Authority (DDA) has intimated that the proposal to declare the following 14 villages (part) fallingin Zone P-I as Urban under Section 507 of Delhi Municipal Corporation Act, 1957 and as Development area under Section 12 of Delhi Development Act, 1957 has been referred to North Delhi Municipal Corporation and the Government of National Capital Territory of Delhi, respectively on 08.08.2018:

- (i) Mamoorpur (Part)
- Narela (Part) (ii)
- Bankner (Part) (iii)
- (iv) Alipur (Part)
- (v) Holambi Kalan (Part)
- (vi) Iradat Nagar (Naya Bans) (Part)
- (vii) Khera Khurd (Part)
- (viii) Khera Kalan (Part)
- Jind Pur (Part)
- Budhpur Bijapur (Part)
- Nangli Puna (Part) (xi)
- (xii) Siraspur (Part)
- (xiii) Kureni (Part)
- (xiv) Bhorgarh (Part)

This is as per the requirement of extant statute. DDA has followed up the matter with the above mentioned departments.

## Minimizing urban poverty through DAY-NULM

†2785. SHRI PRABHAT JHA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- whether it is a fact that the Deendayal Antyodaya Yojana National Urban Livelihood Mission (DAY-NULM) is being run by the Central Government with the purpose of minimizing the urban poverty by increasing the opportunities of livelihood through skill development and other measures;
  - (b) if so, the details thereof;
- (c) whether a large number of urban poor people have been provided with the sources of livelihood through skill development and other mediums under the said scheme; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The Ministry of Housing and Urban Affairs is implementing the "Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM)" to reduce poverty and vulnerability of urban poor households by enabling them to access gainful self-employment and skilled wage employment opportunities, for improvement in their livelihoods on a sustainable basis. The mission also aims at building strong grassroot level institutions of the urban poor. Further, the mission aims at providing shelter equipped with essentia! services to the urban homeless. In addition, the Mission also aims at addressing livelihood concerns of the urban street vendors by facilitating access to suitable spaces, institutional credit, social security, etc.

(c) and (d) The Employment Through Skill Training and Placement (EST&P) component of the Mission aims to provide skills to the urban poor to increase their income through structured and market-oriented courses that can provide wage employment and/or self-employment opportunities and alleviation of urban poverty on a sustainable basis. Further, Self-Employment Programme (SEP) component focuses on financial assistance to individuals/groups/Self Help Groups (SHGs) of urban poor for setting up gainful self-employment ventures or micro-enterprises. Since F.Y. 2014-15,

<sup>†</sup>Original notice of the question was received in Hindi.